

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/27(CHE)/2022
NAME OF THE PETITIONER(S) : M Shanmugam
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 94(1) of IBC, 2016

ORDER

Present: Shri. A.S. Sathish Kumar, Ld. PCS for the Petitioner.

Shri. A.G. Satyanarayana, Ld. Counsel for the Financial
Creditor/Tamilnad Mercantile Bank Ltd.

Ld. Counsel for the Petitioner submits that till date the CIRP proceedings has not been initiated against the Corporate Debtor by the Bank.

Despite service, Ld. Counsel for the Respondent has not filed reply.

Last opportunity is given to the Financial Creditor to file reply and serve copy on the Counsel for the Applicant.

In this case, IRP is still to be appointed.

Arguments heard.

Order Reserved.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs